

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.122- IA/620(AHM) 2024
In
C.P.(IB)/130(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank
Vs
Ravi Kothari

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Advocate
For the Respondent :

ORDER

IA/620(AHM) 2024

None for the respondent.

A purshish has been filed qua the service report without any affidavit and without the status of the service today across the bar.

Let a proper affidavit of service be filed, mentioning the status of the service to the personal guarantor as well as the corporate debtor.

Re-list on 11.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)